Control Board or Pollution Control Committee of Union Territory; and 'Extended Producer Responsibility' under which producers will be responsible for collection and channelization of e-waste generated from their products after their useful life to the registered dismantler or recycler. The Rules also have provision for reduction of hazardous substances in the manufacture of electrical and electronic equipment (RoHS), which will become effective from 1st May, 2014. Import and export of ewaste are regulated under Hazardous Waste (Management, Handling and Transboundary Movements) Rules, 2008.

## Diversion of forest land

\*335. DR. JANARDHAN WAGHMARE: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether there exists any legal provision for diversion of forest land for non-forest purposes including developmental activities in the country, if so, the details thereof;
- (b) whether Government has received any requests from the State Governments/Non-Governmental Organizations for diversion of forest land for nonforestry purpose during the last three years; and
  - if so, the details thereof and action taken by Government in this regard?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI M. VEERAPPA MOILY): (a) to (c) Section 2 of the Forest (Conservation) Act, 1980 inter-alia provides that notwithstanding anything contained in any other law for the time being in force in a State, no State Government or other authority shall make, except with the prior approval of the Central Government, any order directing that any forest land or any portion thereof may be used for any non-forest purpose. Accordingly, State Governments and the Union Territory Administrations submit proposals to the Ministry of Environment and Forests (MoEF) to obtain prior approval of Central Government for use of forest land for non-forest purpose.

State/Union Territory-wise details of proposals received by the Central Government during the last three years (2011 to 2013) to obtain its prior approval under the Forest (Conservation) Act, 1980 for diversion of forest land for non-forest purpose along with status of these proposals are given in Statement.

State/Union Territory-wise details of proposals received by the Central Government during the last three years (2011 to 2013) to obtain its prior approval under the Forest (Conservation) Act, 1980 for diversion of forest land for non-forest purpose along with status of these proposals

| Sl. No. State/Union Territory |                     | Status  |   |   |          |          |        |  |  |  |
|-------------------------------|---------------------|---|---|---|----------|----------|--------|--|--|--|
|                               |                     | No. of proposals Received by the Central Government | Accorded<br>both Final<br>and In-<br>Principle<br>Approvals | Accorded In Principle approval - Final approval is yet to be accorded | Rejected | Returned | Closed | Proposals for which no decision has been taken, including the proposals where information sought from the State/UT Government is awaited |  |  |
| 1                             | 2                   | 3   | 4   | 5   | 6        | 7        | 8      | 9  |  |  |
| 1                             | Andaman and Nicobar | 14  | 6   | 6   | 0        | 0        | 0      | 2  |  |  |
| 2                             | Andhra Pradesh      | 28  | 8   | 10  | 2        | 4        | 1      | 3  |  |  |
| 3                             | Arunachal Pradesh   | 18  | 2   | 6   | 0        | 0        | 0      | 10   |  |  |
|                               |                     |   |   |   |          |          |        |  |  |  |

| 1  | 2                      | 3   | 4   | 5   | 6  | 7 | 8 | 9   |
|----|------------------------|-----|-----|-----|----|---|---|-----|
| 4  | Assam                  | 3   | 0   | 2   | 0  | 0 | 0 | 1   |
| 5  | Bihar                  | 51  | 7   | 35  | 0  | O | 0 | 9   |
| 6  | Chandigarh             | 7   | 4   | 1   | 0  | 0 | 0 | 2   |
| 7  | Chhattisgarh           | 22  | 4   | 9   | 1  | 0 | 0 | 8   |
| 8  | Dadra and Nagar Haveli | 8   | 3   | 5   | 0  | O | 0 | 0   |
| 9  | Daman and Diu          | 0   | 0   | 0   | 0  | 0 | 0 | 0   |
| 10 | Delhi                  | 4   | 2   | 1   | 0  | 0 | 0 | 1   |
| 11 | Goa                    | 0   | 0   | 0   | 0  | O | 0 | 0   |
| 12 | Gujarat                | 99  | 23  | 60  | 0  | 0 | 0 | 16  |
| 13 | Haryana                | 661 | 376 | 145 | O  | O | 0 | 140 |
| 14 | Himachal Pradesh       | 125 | 23  | 58  | 2  | 0 | 0 | 42  |
| 15 | Jammu and Kashmir      | 0   | 0   | 0   | 0  | 0 | 0 | 0   |
| 16 | Jharkhand              | 40  | 7   | 19  | O  | O | 0 | 14  |
| 17 | Karnataka              | 23  | 2   | 10  | 8  | O | 0 | 3   |
| 18 | Kerala                 | 4   | 2   | 2   | .0 | 0 | 0 | 0   |
| 19 | Lakshadweep            | 0   | 0   | 0   | 0  | 0 | 0 | 0   |

| 20         | Madhya Pradesh | 51   | 13  | 17  | 2  | 0 | 0  | 19  |
|------------|----------------|------|-----|-----|----|---|----|-----|
| 21         | Maharashtra    | 56   | 27  | 25  | 0  | 0 | Ĭ  | 3   |
| 22         | Manipur        | 3    | 0   | 2   | 0  | 0 | 0  | 1   |
| 23         | Meghalaya      | 3    | 2   | 1   | 0  | 0 | 0  | 0   |
| 24         | Mizoram        | 1    | 0   | 1   | 0  | 0 | 0  | 0   |
| 25         | Nagaland       | 0    | 0   | 0   | 0  | 0 | 0  | 0   |
| 26         | Odisha         | 33   | 9   | 18  | 0  | 0 | 0  | 6   |
| 27         | Punducherry    | 0    | 0   | 0   | 0  | 0 | 0  | 0   |
| 28         | Punjab         | 651  | 293 | 219 | 0  | 0 | 0  | 139 |
| 29         | Rajasthan      | 57   | 4   | 30  | 1  | 0 | 1  | 21  |
| <b>3</b> 0 | Sikkim         | 6    | 5   | 1   | O  | 0 | 0  | O   |
| 31         | Tamil Nadu     | 9    | 2   | 5   | O  | 0 | 1  | 1   |
| 32         | Tripura        | 4    | 1   | 0   | 0  | 0 | 0  | 3   |
| 33         | Uttar Pradesh  | 360  | 90  | 114 | 3  | 2 | 1  | 150 |
| 34         | Uttarakhand    | 369  | 18  | 128 | 23 | 0 | 74 | 126 |
| 35         | West Bengal    | 8    | 3   | 4   | 0  | 0 | 0  | 1   |
| 87         | Total          | 2718 | 936 | 934 | 42 | 6 | 79 | 721 |

<sup>\*:</sup> Provisions of the Forest (Conservation) Act, 1980 do not extend to the Jammu and Kashmir.

Starred Questions